

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD**

OA/21/751/2017  
Date of Order: 18/09/2018

BETWEEN

K. Janardhan Reddy,  
S/o. Late KVR Reddy,  
Aged about 57 years,  
Occ: Sub Postmaster,  
(Under the orders of suspension),  
Parishram Bhavan Sub Post Office,  
Basheerbagh,  
Hyderabad – 500 004.

.... Applicant

AND

1. Union of India rep. by its  
Director General,  
Dept. of Posts, Sansad Marg,  
New Delhi – 1.
2. The Chief Postmaster General,  
Telangana Circle,  
Hyderabad – 1.
3. The Postmaster General,  
Hyderabad Head Quarters Region,  
Dak Sadan, Abids,  
Hyderabad – 1.
4. The Director of Postal Services,  
O/o. Postmaster General,  
Hyderabad Head Quarters Region,  
Dak Sadan, Abids,  
Hyderabad – 1.
5. The Senior Superintendent of Post Offices,  
Hyderabad City Division,  
Hyderabad – 1.

..... Respondents

Counsel for the Applicant ... Dr. A. Raghu Kumar  
Counsel for the Respondents ... Mr. K. Venkateswarlu,  
Addl. CGSC

CORAM :

*Hon'ble Mr. Justice R. Kantha Rao, Member (Judl.)*  
*Hon'ble Mrs. Naini Jayaseelan, Member (Admn.)*

**ORAL ORDER**  
(Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member)

Both side learned counsel present.

2. The O.A. is filed against the order of suspension of the applicant. Now, the learned Standing Counsel appearing for the Respondents submits that the order of suspension has been revoked. No cause survives for adjudication. Hence, the O.A. is dismissed. No order as to costs.

(NAINI JAYASEELAN)  
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

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